

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 134(ND)/2011**

**IN THE MATTER OF:**

**M/s. KSK Energy Company Pvt. Ltd.**

.....Petitioner

**v.**

**M/s. Athena Projects Pvt. Ltd.**

.....Respondents

**SECTION : UNDER SECTION 397/398**

**Order delivered on 29.08.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s) : Mr. R. Sankaranarayanan, Senior Advocate**  
**Mr. Abhay Anand Jena & Ms. Bina Gupta, Advocates**  
**Mr. Gireesh G., Chartered Accountant**

**For the Respondent(s) : Mr. Rajesh Bhardwaj, Advocate for Respondent Nos. 1 to 4**  
**Mr. Tarun Johri, Advocate for Respondent Nos. 2 & 15**  
**Mr. Ajay Tejpal, Advocate for Respondent Nos. 5 to 8**  
**Mr. Nitish Gupta, Advocate for Respondent No. 7**  
**Mr. Pankaj Kr. Singh, Advocate for Respondent Nos. 9 & 10**  
**Ms. Anumeha Verma, Advocate for Respondent No. 11**

**ORDER**

On account of paucity of time, matter is adjourned to 09.10.2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

29.08.2017  
Vineet